CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH



CP No. 548/2001 In OA No.2283/1997

New Delhi, this the 30th day of October, 2001

HON BLE MR. JUSTICE ASHOK AGARWAL, CHAIRMAN HON BLE MR. S.A.T.RIZVI, MEMBER (A)

Head Constable Jagpal Singh No.197/ND S/o Shri Roop Chand R/o 583/2, Tilak Nagar, Rohtak Haryana.

... Applicant

(By Advocates Shri Sachin Chauhan and Shri Rajeev Kumar)

VERSUS

Sri R.K.Sharma Sr.Addl. Commissioner of Police Armed Police & Training Headquarters, I.P.Estate, M.S. O.Building New Delhi.

... Respondent

(Shri Amit Rathi, proxy for Shri Devesh Singh, counsel)

ORDER (ORAL)

Justice Ashok Agarwal:-

Counsel appearing on behalf of the applicant states that the respondents have though belatedly fully complied with the directions issued by the Tribunal on 10.10.2001. Applicant is, in the circumstances, fully satisfied.

Having regard to the aforestated facts, we do not find that any cause now survives to proceed further in present contempt petition. The same is accordingly dismissed. Notices issued are discharged. No costs.

(S.A.T.Rizvi)

Member (A)

Chairman

/sns/